

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 995 of 2019

&

I.A No. 179 of 2020

IN THE MATTER OF:

S.S. Natural Resources Pvt. Ltd.

...Appellant

Versus

Ramsarup Industires Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Sumant Batra and Mr. Sanjay Bhatt, Advocates.

Respondent: Mr. R.N. Ghose, Ms. Smriti Churiwal, Mr. Deep Roy, Mr. Rony John, Advocates for R-1, Mr. Krishnendu Datta, Sr. Adv. Mr. Darpan Wadhwa (COC), Mr. Vikram Mehta, Advocates for R-4.

With

Company Appeal (AT) (Insolvency) No. 988 of 2019

IN THE MATTER OF:

Pegasus Assets Reconstruction Pvt. Ltd.

...Appellant

Versus

Kshitiz Chhawchharia (RP) & Ors.

...Respondents

Present:

For Appellant: Mr. Sugam Seth, Mr. Shashank. K. Lal and Mr. Atul Sharma, Advocates.

Respondent: Mr. Dinkar Singh, Advocate for R-3, Mr. Deep Roy and Mr. Rony John, Advocates for R-1, Mr. Sanjay Bhatt, Advocate.

With

Company Appeal (AT) (Insolvency) No. 1039 of 2019

IN THE MATTER OF:

Ashish Jhunjunwala & Ors.

...Appellants

Versus

Kshitiz Chhawchharia (RP)

Of Ramsarup Industries Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Rishav Banerjee and Mr. Zeeshan Haque, Advocates.

Respondent: Mr. Dinkar Singh, Advocate for R-3, Mr. Deep Roy and Mr. Rony John, Advocates for R-1, Mr. Darpan Wadhwa (COC), Mr. Aman Varma (COC), Mr. Anjuman Tripathy and Ms. Smriti Churiwal, Advocates.

With

Company Appeal (AT) (Insolvency) No. 1124 of 2019

IN THE MATTER OF:

Ashish Jhunjhunwala

...Appellants

Versus

Kshitiz Chhawchharia (RP)

Of Ramsarup Industries Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Rishav Banerjee and Mr. Zeeshan Haque, Advocates

Respondent: Mr. Deep Roy and Mr. Rony John, Advocates for R-1, Mr. Aman Varma and Ms. Smriti Churiwal, Advocates

With

Company Appeal (AT) (Insolvency) No. 1125 of 2019

IN THE MATTER OF:

Vanquard Credit & Holdings Pvt. Ltd.

...Appellant

Versus

Kshitiz Chhawchharia (RP)

Of Ramsarup Industries Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Rishav Banerjee and Mr. Zeeshan Haque, Advocates

Respondent: Mr. Deep Roy and Mr. Rony John, Advocates for R-1,
Mr. Dinkar Singh, Advocates for R-3 and Mr. Anjuman
Tripathi, Advocate.

With
Company Appeal (AT) (Insolvency) No. 1159 of 2019

IN THE MATTER OF:

Orissa Metaliks Pvt. Ltd. ...Appellant

Versus

Kshitiz Chhawchharia & Anr. ...Respondents

Present:

For Appellant: Mr. Abhrajit Mitra, Sr. Advocate, Mr. Santanu Ghosh
and Mr. R. N. Ghose, Advocates.

Respondent: Mr. Deep Roy and Mr. Rony John, Advocates for R-1.

With
Company Appeal (AT) (Insolvency) No. 1242 of 2019

IN THE MATTER OF:

**Indian Renewable Energy
Development Agency Ltd. ...Appellant**

Versus

Ramsarup Industries Ltd. & Ors. ...Respondents

Present:

For Appellant: Mr. Varsha Banerjee, Advocate.

Respondent: Mr. Deep Roy and Mr. Rony John, Advocates for R-1,
Mr. Sanjay Bhatt, Advocate and Mr. Kumar Mihir,
Advocate for R-4.

With
Company Appeal (AT) (Insolvency) No. 468 of 2020

IN THE MATTER OF:

Company Appeal (AT) (Ins.) No. 995 of 2020, 988, 1039, 1124, 1125, 1159,
1242 of 2019, & 468 of 2020.

Edelweiss Finvest Pvt. Ltd.

...Appellant

Versus

Ramsarup Industries Ltd.

...Respondent

Present:

For Appellant: Mr. Shatarpu Chakraborty and Sonia Dube, Advocates.

Respondent: Mr. Deep Roy and Mr. Rony John, Advocates for R-1, Ms. Smriti Churiwal and Mr. Aman Varma, Advocates for R-2.

ORDER
(Virtual Mode)

30.07.2020: Heard Learned Counsel for the Appellant in Company's Appeal No. 1125 of 2019 and 1039 of 2019. We heard the arguments for two & half hours but the arguments are inconclusive.

Let the Appeals be fixed as part heard matter on **7th August, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[V.P. Singh]
Member (Technical)

Sim/md